FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **OXFORD FACILITIES MANAGEMENT**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**OXFORD FACILITIES MANAGEMENT**
2.	Date of incorporation of corporate debtor	4th May, 2010
3.	Authority under which corporate debtor is incorporated /registered	Companies Act, 1956/ Registrar of Companies, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN – U70102WB2010NPL146580
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office – 136, Jessore Road, Kolkata, West Bengal – 700055
6.	Date of closure of Insolvency Resolution Process	30th December, 2022
7.	Liquidation commencement date of corporate debtor	Date of Order: 30th December, 2022
8.	Name and registration number of the insolvency professional acting as liquidator	Name – Sneh Maheswari Registration No. - IBBI/IPA-001/IP-P01751/2019-2020/12691 AFA No: AA1/12691/02/061123/104730 AFA Validity: 6.11.2023
9.	Address and e-mail of the liquidator, as registered with the Board	Address – 9N, Block A, New Alipore, Kolkata – 700053 Email – sneh.maheswari@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address – 9N, Block A, New Alipore, Kolkata - 700053 Email – cirp.ofm@gmail.com
11.	Last date for submission of claims	29th January, 2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, Kolkata has ordered the commencement of liquidation of the **Oxford Facilities Management on 30th December, 2022.**

The stakeholders of **Oxford Facilities Management** are hereby called upon to submit their claims with proof on or before **29th January, 2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sneh Maheswari

Name and signature of liquidator: Sneh Maheswari

Registration No.: IBBI/IPA-001/IP-P01751/2019-2020/12691

AFA valid till 6.11.2023

Date and place: 2nd January, 2023 at Kolkata

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

Azadi Ka Amrit Mahotsav

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹13,496 crore (Face Value).

Sr. No	State	Amount to be raised (₹ cr)	Additional borrowing (Greenshoe) option (₹ cr)	Tenure (in years)	Type of auction
1	Goa	200	-	15	Yield based
2	Haryana	500		6	Yield based
		500	-	8	Yield based
		500		10	Yield based
3	Karnataka	2,000	-	2	Yield based
		2,000		10	Yield based
4	Kerala	1,603	-	11	Yield based
		1,000		30	Yield based
5	Nagaland	193	-	10	Yield based
6	Tamil Nadu	3,000	-	10	Yield based
7	West Bengal	2,000	-	19	Yield based
	Total	13,496			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **January 03, 2023 (Tuesday).** Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal **(https://rbiretaildirect.org.in)**. For further details please refer to RBI press release dated **December 30, 2022 (Friday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **BANGER TECH PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Banger Tech Private Limited
2.	Date of incorporation of corporate debtor	21st March 2014
3.	Authority under which corporate debtor is incorporated /registered	Ministry of Corporate Affairs - RoC - Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74900WB2014PTC201262
5.	Address of the registered office and principal office (if any) of corporate debtor	Vill-Baneswarpur P.O-Hasimnagar Baneswarpur Parganas South WB 743513
6.	Date of closure of Insolvency Resolution Process	29th December, 2022
7.	Liquidation commencement date of corporate debtor	29th December, 2022 (Order received vide email dated 29th December, 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the liquidator, as registered with the Board	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700 001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700001 Email - cirp.btpl@gmail.com
11.	Last date for submission of claims	29th January, 2023

Notice is hereby given that the National Company Law Tribunal (Kolkata Bench) has ordered the commencement of liquidation of the **Banger Tech Private Limited on 29th December, 2022.**

The stakeholders of **Banger Tech Private Limited** are hereby called upon to submit their claims with proof on or before 29th January, 2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 02.01.2023
Place : Kolkata

Name and signature of liquidator:
Aditya Kumar Tibrewal
IBBI/IPA-001/IP-P00743/2017-2018/11249

IDBI BANK

IDBI BANK LIMITED

CIN: L65190MH2004GOI148838
Regd. Office: IDBI Tower, WTC Complex, Cuffe Parade, Mumbai - 400 005, **Tel.:** (022) 66552711/ 3147,
Website: www.idbibank.in, **E-mail ID:** idbiequity@idbi.co.in

Notice to Members of IDBI Bank - Dispatch of Postal Ballot Notice dated December 30, 2022 and remote e-voting

1. Notice is hereby given pursuant to Sections 108 & 110 of the Companies Act, 2013, (the "Act") and Rules 20 & 22 of the Companies (Management and Administration) Rules, 2014 read with the General Circular No. 11/2022 dated December 28, 2022 and the previous circulars on COVID-19 related relaxations issued by Ministry of Corporate Affairs (MCA) applicable in this regard ("Applicable Circulars"), applicable provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and as amended from time to time, Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory amendment(s), modification(s), variation(s) or re-enactment(s) thereto, for the time being in force, and as amended from time to time), that the special businesses given in the Notice dated December 30, 2022, are proposed for approval of the members of IDBI Bank Ltd. to be transacted through Postal Ballot by way of voting through electronic means (remote e-voting) only.
2. The Bank has appointed its Registrar & Transfer Agent (RTA) viz. KFin Technologies Limited (KFintech) to provide remote e-voting facility. The e-voting facility has been provided to the Members who appear in the Books as Members or Beneficial Owners of shares as on **Friday, December 23, 2022, being the Cut-off date** fixed for reckoning the voting rights of Members to be exercised by e-voting. Any person, who is not a Member as on the cut-off date, should treat this Notice for information purposes only.
3. In terms of applicable Circulars, the Bank has sent Postal Ballot Notice through electronic mode only to those Members whose email IDs are registered with the Depository Participant (DP) or RTA as on the aforesaid cut-off date. The dispatch of Postal Ballot Notice has been completed on **Saturday, December 31, 2022.** The e-voting commences on and from **Monday, January 02, 2023 (9.00 a.m. IST)** and ends on **Tuesday, January 31, 2023 (5:00 p.m. IST).**
4. The Postal Ballot Notice along with explanatory statement has been uploaded on Bank's website at www.idbibank.in. It is also hosted on the website(s) of Stock Exchanges i.e. BSE Limited at www.bseindia.com, National Stock Exchange of India Limited at www.nseindia.com and remote e-voting agency i.e. KFintech at https://evoting.kfintech.com
5. The Bank has appointed Ms. Aparna Gadgil and in her absence Mr. Viswanathan N. S. of M/s S. N. Ananthasubramanian & Co., Practicing Company Secretaries as the Scrutinizer for conducting the Postal Ballot through remote e-voting process in a fair and transparent manner.
6. The result of the Postal Ballot shall be declared by MD & CEO on or before February 02, 2023 and will be displayed on the Bank's website at www.idbibank.in and shall also be displayed on the website(s) of Stock Exchanges i.e. BSE Limited at www.bseindia.com, National Stock Exchange of India Limited at www.nseindia.com and remote e-voting agency i.e. KFintech at https://evoting.kfintech.com
7. **Process for registration of email IDs & obtaining user ID & password for those Members whose email IDs are not registered-**
   i. In case shares are held in physical mode please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy in masked form) by email to idbiequity@idbi.co.in
   ii. Shareholders holding shares in demat mode may contact their respective DP for registration of email ID. To obtain e-voting user ID & password, such members may provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy in masked form) to idbiequity@idbi.co.in
   iii. Alternatively member may send an e-mail request to einward.ris@kfintech.com for obtaining User ID and Password by providing the details mentioned in Point (i) or (ii) as the case may be.
8. In case of any queries, please visit 'Help' and 'Frequently Asked Questions' (FAQs) section / E- voting user manual available through a dropdown menu in the 'Downloads' section available at KFintech's website https://evoting.kfintech.com or call at toll free no. 1800 309 4001 or write an email to einward.ris@kfintech.com or evoting@kfintech.com

Place: Mumbai
Date: December 31, 2022

For IDBI Bank Limited
(Jyothi Biju Nair)
Company Secretary

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
एक नवरत्न कम्पनी (भारत सरकार का उपक्रम)
A Navratna Company (A Govt. of India Undertaking)
कॉनकॉर CONCOR
NSIC Business Park, New MDBP Building, 2nd Floor, Okhla Ind. Estate, New Delhi- 110020

PUBLIC AUCTION/TENDER NOTICE
DISPOSAL OF UNCLEARED/UNCLAIMED IMPORTED CARGO THROUGH E- AUCTION

Container Corporation of India Ltd. shall be auctioning scrap items, empty damage containers and unclaimed/uncleared imported cargo landed at the terminals of Area 1 and Area 4 those containers arrived on or before **31-03-2021** through e-auction on **18-01-2023 & 31-01-2023** on **"AS IS WHERE IS BASIS"**. All details **along with Terms & Conditions of auction sale & cargo details will be available** on **www.concorindia.co.in** & **www.mstcecommerce.com** w.e.f. **04-01-2023 & 20-01-2023**. All importers including Government Undertakings/ Departments whose containers/goods are lying unclaimed/uncleared and falling in the said list uploaded in website at respective terminals, because of any dispute, stay by Court/ Tribunal/others or any such reason may accordingly inform the concerned Executive Director at Area 1 and Area 4 CONCOR as well as Commissioner of Customs of the concerned Commissionaires, and file their objections/claims regarding disposal of such goods within 7 (Seven Days) of this notice failing which the goods will be auctioned on **"AS IS WHERE IS BASIS"** without any further notice. For full details please log on to **www.concorindia.co.in & www.mstcecommerce.com**

Executive Director, Area 1

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF OXFORD FACILITIES MANAGEMENT

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	OXFORD FACILITIES MANAGEMENT
2.	Date of incorporation of corporate debtor	4th May, 2010
3.	Authority under which corporate debtor is incorporated /registered	Companies Act, 1956/ Registrar of Companies, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN – U70102WB2010NPL146580
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office – 136, Jessore Road, Kolkata, West Bengal – 700055
6.	Date of closure of Insolvency Resolution Process	30th December, 2022
7.	Liquidation commencement date of corporate debtor	Date of Order: 30th December, 2022
8.	Name and registration number of the insolvency professional acting as liquidator	Name – Sneh Maheswari Registration No. - IBBI/IPA-001/IP-P01751/2019-2020/12691AFA No: AA1/12691/02/061123/104730AFA Validity: 6.11.2023
9.	Address and e-mail of the liquidator, as registered with the Board	Address – 9N, Block A, New Alipore, Kolkata – 700053 Email – sneh.maheswari@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address – 9N, Block A, New Alipore, Kolkata - 700053 Email – cirp.ofm@gmail.com
11.	Last date for submission of claims (b) Details of authorized representatives are available at:	29th January, 2023 Physical Address: Same as address mentioned under item 10 above

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, Kolkata has ordered the commencement of liquidation of the Oxford Facilities Management on 30th December, 2022.

The stakeholders of Oxford Facilities Management are hereby called upon to submit their claims with proof on or before 29th January, 2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator: Sneh Maheswari
Registration No.: IBBI/IPA-001/IP-P01751/2019-2020/12691
AFA valid till 6.11.2023
Date and place: 2nd January, 2023 at Kolkata

FORM NO. NCLT. 3A
Advertisement detailing petition
[See rule 35]

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. (CAA) NO. 181/KB/2022
Connected with
C.A. (CAA) NO. 94/KB/2022

IN THE MATTER OF:
The Companies Act, 2013;
AND
IN THE MATTER OF:
Petition under Section 230 to 232 of the said Act;
AND
IN THE MATTER OF:
POSITIVE MANAGMENT PVT LTD, a company incorporated under the Companies Act, 1956; and having its Registered Office at 17/1/1 Topsia Road Kolkata - 700039, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
CONFITECH VINVOM LIMITED, a company incorporated under the Companies Act, 2013; and having its Registered Office at 222/2, Girish Ghosh Road Building No D-4th Floor, Flat 401 Howrah -711202, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
JALKAMAL MARKETING LIMITED, a company incorporated under the Companies Act, 2013; and having its Registered Office at 222/2, Girish Ghosh Road Building No - D-4, 4th Floor, Flat 401 Howrah -711202, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
JALNAYAN MERCANTILE LIMITED, a company incorporated under the Companies Act, 2013; and having its Registered Office at 222/2, Girish Ghosh Road Building No - D-4, 4th Floor, Flat-401 Howrah -711202, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
K. S. CLOTHING PRIVATE LIMITED, a company incorporated under the Companies Act, 1956; and having its Registered Office at 222/2, Girish Ghosh Road Building No - D-4, 4th Floor, Flat-401 Howrah -711202, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
KANAKMAY VYAPAAR LIMITED, a company incorporated under the Companies Act, 2013; and having its Registered Office at 222/2, Girish Ghosh Road Building No D-4th Floor, Flat- 401 Howrah -711202, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
LEMONMINT SUPPLIERS LIMITED, a company incorporated under the Companies Act, 2013; and having its Registered Office at 222/2, Girish Ghosh Road Building No D-4th Floor, Flat- 401 Howrah -711202, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
S. S. APPARELS PRIVATE LIMITED, a company incorporated under the Companies Act, 1956; and having its Registered Office at 222/2, Girish Ghosh Road Building No D-4th Floor, Flat- 401 Howrah -711202, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
SAHANBHUTI VINIMAY LIMITED, a company incorporated under the Companies Act, 2013; and having its Registered Office at 61, Mcleod Street, 3rd Floor, Kolkata - 700016, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
SATAYWAN MERCANTILE LIMITED, a company incorporated under the Companies Act, 2013; and having its Registered Office at 222/2, Girish Ghosh Road Building No D-4th Floor, Flat- 401 Howrah -711202, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
SHINESTAR VINIMAY LIMITED, a company incorporated under the Companies Act, 2013; and having its Registered Office at 61, Mcleod Street, 3rd Floor, Kolkata - 700016, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
DHANSAKTI SUPPLIERS PRIVATE LIMITED, a company incorporated under the Companies Act, 1956; and having its Registered Office at 17/1/1 Topsia Road Kolkata - 700039, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
JEEVANTH REALTORS PRIVATE LIMITED, a company incorporated under the Companies Act, 1956; and having its Registered Office at 61, Mcleod Street, 4th Floor, Kolkata - 700016, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
VINAYAK DEALCOMM PRIVATE LIMITED, a company incorporated under the Companies Act, 1956; and having its Registered Office at 17/1/1 Topsia Road Kolkata - 700039, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
VEENIT REAL ESTATE PRIVATE LIMITED, a company incorporated under the Companies Act, 1956; and having its Registered Office at 17/1/1 Topsia Road Kolkata - 700039, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
VP BUILDERS PRIVATE LIMITED, a company incorporated under the Companies Act, 1956; and having its Registered Office at 17/1/1 Topsia Road Kolkata - 700039, within the aforesaid Jurisdiction.
AND
IN THE MATTER OF:
1.POSITIVE MANAGMENT PVT. LTD.
2.CONFITECH VINVOM LIMITED
3.JALKAMAL MARKETING LIMITED
4.JALNAYAN MERCANTILE LIMITED
5.K. S. CLOTHING PRIVATE LIMITED
6.KANAKMAY VYAPAAR LTD
7.LEMONMINT SUPPLIERS LIMITED
8.S. S. APPARELS PRIVATE LIMITED
9.SAHANBHUTI VINIMAY LIMITED
10. SATAYWAN MERCANTILE LIMITED
11. SHINESTAR VINIMAY LIMITED
12. DHANSAKTI SUPPLIERS PRIVATE LIMITED
13.JEEVANTH REALTORS PRIVATE LIMITED
14. VINAYAK DEALCOMM PRIVATE LIMITED
15. VEENIT REAL ESTATE PRIVATE LIMITED
16.VP BUILDERS PRIVATE LIMITED
.......PETITIONERS

NOTICE OF PETITION

A petition under section 230 to 232 of the Companies Act, 2013, for sanctioning of scheme of amalgamation of Transferor Companies M/s CONFITECH VINVOM LIMITED, **(CIN:U51909WB2015PLC205519** and having PAN NO. AAFCC9715N), JALKAMAL MARKETING LIMITED, **(CIN : U51909WB2014PLC203065)** and having PAN No. AADCJ 3646F), JALNAYAN MERCANTILE LIMITED, **(CIN : U51909WB2015PLC2056 10)** and having PAN No. AADCJ4791R), K. S. CLOTHING PRIVATE LIMITED, **(CIN : U18204WB2007PTC236704)** and having PAN No. AADCK1177E), KANAKMAY VYAPAAR LIMITED, **(CIN: U51909WB2015PLC205609)** and having PAN No. AAFCK7773A), LEMONMINT SUPPLIERS LIMITED, **(CIN : U51909WB2015PLC205843)** and having PAN No. AACCL8372P), S. S.APPARELS PRIVATE LIMITED,**(CIN : U18101WB2007PTC235376)** and having PAN No. AAKCS9020R), SAHANBHUTI VINIMAY LIMITED, **(CIN : U51909WB2015PLC205875)** and having PAN No. AAVCS6187N), SATAYWAN MERCANTILE LIMITED, **(CIN : U51909WB2015PLC205520)** and having PAN No. AAVCS5561N), SHINESTAR VINIMAY LIMITED, **(CIN : U51909WB2014PLC203201)** and having PAN No. AAUCS8532Q), DHANSAKTI SUPPLIERS PRIVATE LIMITED, **(CIN:U51909WB2011PTC159387)** and having PAN No. AADCD7877L), JEEVANTH REALTORS PRIVATE LIMITED, **(CIN:U70109WB2010PTC154707)** and having PAN No. AACCJ4870E), VINAYAK DEALCOMM PRIVATE LIMITED, **(CIN:U51109WB2007PTC120405)** and having PAN No. AACCV6669H), VEENIT REAL ESTATE PRIVATE LIMITED, **(CIN:U70200WB2011PTC234134)** and having PAN No. AADCV8453A) and VP BUILDERS PRIVATE LIMITED, **(CIN:U70109WB2011PTC234194)** and having PAN No. AADCV8455G) with Transferee Company M/s POSITIVE MANAGMENT PVT. LTD., **(CIN : U74140WB1994PTC061773)** and having PAN No. AACCP2819D), was presented by the said petitioners on the 15th day of December, 2022, and by an order dated 27th day of December, 2022 the said petition is fixed for hearing before Kolkata Bench of National Company Law Tribunal on 25th day of January, 2023.

Any person desirous of supporting or opposing the said petition should send to the petitioner's advocate, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the petitioner's advocate not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated 30th day of December, 2022

Sd/-
A.K. Upadhyay, Advocate
Partner
M/s U.S. & Co. (Advocates)
8/2, Kiran Shankar Roy Road, 3rd Floor, Room No. 35, 36 & 37, Kolkata- 700001
Email ID: us.co2011.au@gmail.com

SALE NOTICE
GM AGRO ALLIED PRIVATE LIMITED
(In Liquidation)

Regd. Off.: Village Muidhara, PO: Uchalan
PS: Khandaghosh, District - Burdwan, Khandaghosh West Bengal - 713427
Liquidator: Sachin Gopal Jathar
Correspondence Address: Mousumi Apartments, Ground Floor, 15B, Ballygunge Circular Road, Kolkata- 700019.
Email Id: gmagro@aaainsolvency.com; sachinjathar@aaainsolvency.com
Mobile No.: +91 8800865284 (Mr. Mohd. Wasim)

E-Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 06th February, 2023 at 3.00 pm to 5.00 pm
(With unlimited extension of 5 minutes each)
Last date of submission of EMD: 04nd February, 2023 upto 3:00 PM
Last date for Submission of Eligibility Documents by prospective bidder: 02nd January, 2023 to 16th January, 2023

Sale of Assets and Properties owned by **GM Agro Allied Private Ltd (in Liquidation)** [U01403WB2012PTC173737] forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Kolkata Bench vide order dated 15thApril, 2021. The Sale will be done by the undersigned through the e-Auction platform:https://nbid.nesl.co.in/app/login.

Asset	Block	Reserve Price	EMD Amount
Lot No. 1: Company - Land & Building Poultry Farm building with asbestos shed covering area of about more or less 42,000 sq. ft.& Egg House (Plot 4383 & 4388) covering about more or less 3,900 sq. ft. along with total Land of the Company of about 10.27 acres located at Dist.- Burdwan, P.S. Khandagosh, P.O. – Uchalan, Mouza – Muidhara bearing J.L. No. 106, L.R. Khatian No. 1170 - Plot No. 631, 632, 633, 634, 636, 638, 639, 640, 641, 642, 643, 644, 646, 648, 844 (measuring 8.53 acres); L.R. Khatian No. 468 - Plot No. 437, 497 (measuring 0.45 acres);andL.R. Khatian No. 469 - Plot Nos. 196, 637, 651 (measuring 1.29 acres) within the local limits of Gopalbera Gram Panchayat. *P.S. Detailed asset particulars are listed in the E-Auction Process Document*	Block 1	INR. 1,32,50,000	INR.3.00 Lakh

Terms and Condition of the e-Auction are as under:

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider i.e. NeSL (National E-Governance Services Ltd.)
2. This Sale Notice shall be read in conjunction with the Complete E-Auction Process Document containing details of the Assets, online e-Auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of the e-Auction Sale which are available on the website: https://nesl.co.in/auction-notices-under-ibc/and www.insolvencyandbankruptcy.in. Contact: Mr. Araventhan at +91-9384676709, araventhanse@nesl.co.in(On going to the link https://nesl.co.in/auction-notices-under-ibc/interested bidders will have to search for the Company by using either of the two options:(i) Company's Name (GM Agro Allied Pvt. Ltd.), or (ii) State and Type of Property]
3. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of properties, local tax dues, electricity and water charges, maintenance charges, if any and inspect the properties at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, by contacting **+91 8800865284 (Mr. Mohd. Wasim).**
4. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through NEFT/RTGS in the Account of **"GM AGRO ALLIED PVT LTD LIQUIDATION"**, Account No.: 015221010000048, Union Bank of India, Dharmotalla Branch, 5 Chowringhee Place, Kolkata - 700013, IFSC Code: UBIN0530131, or through DD drawn on any Scheduled Bank in the name of **"GM AGRO ALLIED PVT LTD LIQUIDATION".**
5. The intending bidders should submit the evidence for EMD Deposit and Request Letter for participation in the e-Auction along with self-attested copy of (1) Proof of Identity;(2) Current Address Proof;(3) PAN Card; (4) Valid e-mail ID; (5) Landline and Mobile Number;(6) Affidavit and Undertaking, as per Annexure I; (7) Bid Application Form as per Annexure II; (8) Declaration by Bidder as per Annexure III. The formats of these Annexures can be taken from the Complete e-Auction Process Document. **These documents should reach the office of the Liquidator physically or by email, at the address given below before 05:00 PM on or before 16th January, 2023.**
6. **The Eligible Bidders, participating in the e-Auction, will have to Bid for at least the Reserve Price and increase their Bid by a minimum incremental amount of INR.1.00Lakh for Block 1.**
7. The EMD of the Successful Bidder shall be retained towards part of the sale consideration and the EMD of unsuccessful bidders shall be refunded. The EMD shall not bear any interest. The Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amountminus EMD Amount) within 30 days ofissuance of the LOI by the Liquidator, terms of which is further detailed in the e-Auction Process Information Document.Default in depositingthe balance amount by the Successful Bidder within the time limit as mentioned in the e-Auction Process Information Document&LOI would entail forfeiture of the entire amount deposited (EMD plus Any Other Amount) by the Successful Bidder.
8. The Successful Bidder shall bear the applicable stamp duties/transfer charges, mutation, fees etc. and all the minor/major dues of land development agencies, local and municipal taxes, assessment charges, etc. in respect of the properties put one-Auction.
9. After payment of the entire sale consideration, the Sale Certificate will be issued in the name of the Successful Bidder only and will not be issued in any other name.
10. The Liquidator has absolute right to accept or reject any or all bids or adjourn/postpone/cancel the e-Auction or withdraw any property or portion thereof from the e-Auction at any stage without assigning any reason thereof.
11. The Sale shall be subject to the provisions of the Insolvency and Bankruptcy Code, 2016 and Regulations made thereunder.

Date: 02nd January, 2023
Place: Kolkata

Sachin Gopal Jathar
Liquidator - GM Agro Allied Private Limited
IBBI Regn. No.: IBBI/IPA-002/IP-N00640/2018-2019/11968
AFA - AA2/11968/02/171123/202336 till 17/11/2023
email – sgjathar.ip@gmail.com

GLUHEND INDIA PRIVATE LIMITED

CIN : U74994MH2017FTC303216
Corporate Office : 346, Patparganj Industrial Area, Patparganj, Delhi, 110092
Regd. Office : 23, Floor-2, Plot-59/61, Arsiwala Mansion Nathalal Parikh Marg, Colaba, Mumbai-400005, Maharashtra

Extract of the Statement of Standalone Financial Results for the Year ended 31 March 2022
(All Amounts in Rs. Millions, unless otherwise stated)

	Particulars	For The Quarter Ended 31.03.2022 (Unaudited) [Refer note (c)]	For The Quarter Ended 31.12.2021 (Unaudited)	For The Year Quarter Ended 31.03.2022 (Audited)	For The Year Quarter Ended 31.03.2021 (Audited)
1	Total Income from operations	1,365.19	1,497.14	5,280.36	3,314.30
2	Net Loss for the period (before tax, Exceptional and/or Extraordinary Items)	(255.70)	(66.37)	(494.68)	(475.44)
3	Net Loss for the period before tax (after Exceptional and/or Extraordinary Items)	(255.70)	(66.37)	(494.68)	(475.44)
4	Net Loss for the period after tax (after Exceptional and/or Extraordinary Items)	(259.81)	(94.91)	(580.50)	(341.65)
5	Total Comprehensive Income for the period (Comprising Loss for the period after tax and Other Comprehensive Income after tax)	(257.91)	(94.39)	(577.81)	(336.47)
6	Paid up equity share capital (Face value of the share Rs.10 each)	356.92	356.92	356.92	356.92
7	Other Equity (includes Reserves excluding revaluation reserve)	(1,693.53)	(1,442.68)	(1,693.53)	(1,150.86)
8	Net Worth [Refer note (d) below]	1,534.19	1,785.04	1,534.19	2,061.86
9	Paid up Debt Capital/ Outstanding Debt	2,857.50	2,857.50	2,857.50	2,857.50
10	Earnings per equity share (EPS) of Rs. 10 each:				
	(a) Basic (In Rupees)	(0.88)	(0.32)	(1.96)	(1.29)
	(b) Diluted (In Rupees)	(0.88)	(0.32)	(1.96)	(1.29)
11	Net Debt Equity Ratio	1.63	1.59	1.63	1.48
12	Debt Service Coverage Ratio	(1.39)	1.78	0.76	0.74
13	Interest Service Coverage Ratio	(0.63)	0.54	0.16	(0.09)

Note:

a) The above is an extract of the detailed format of quarterly/ yearly financial results as on 31st March,2022 filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the yearly financial results are available on the website of the Bombay Stock Exchange, i.e. at https://www.bseindia.com/stock-share-price/debt-other/scripcode/957731/debt-corp-announcements/.

b) For the items referred per Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Bombay Stock Exchange and can be accessed at https://www.bseindia.com/stock-share-price/debt-other/scripcode/957731/debt-corp-announcements/.

c) Figures for the quarter ended 31 March 2022 represent the balancing figures between audited figures in respect of the full financial year and the reviewed figures for the nine months ended 31 December 2021.

d) The Company has incurred losses of Rs. 580.50 millions (Year ended 31 March, 2021: Rs. 341.65 millions) during the year ended 31 March, 2022 and has accumulated losses of Rs. 1,829.62 millions (As at 31 March, 2021: Rs. 1,251.81 millions) as of that date resulting in complete erosion of the net worth of the Company. Further, 12.90% Non-Convertible Debentures (NCD) and accrued interest thereon aggregating to Rs. 3,599.73 millions as at 31 March, 2022 is due for repayment on 30 June, 2023. These conditions indicate existence of material uncertainty, which cast significant doubts about the Company's ability to continue as a going concern and consequently, the ability of the Company to realise its assets and discharge its liabilities (including repayment of NCDs and interest thereon when they fall due) in the normal course of business. The Company's ability to continue as a going concern is dependent on the improvement of the Company's future operations and upon finalising new investors / lenders for equity infusion / debt refinancing. The details are available at https://www.bseindia.com/stock-share-price/debt-other/scripcode/957731/debt-corp-announcements/.

e) The figures for the previous year have been regrouped/ rearranged wherever necessary, to make them comparable to current year classifications.

Place : Delhi
Date: 30.12.2022

Sd/-
Madhur Aneja
Managing Director
(DIN : 00129871)

GLUHEND INDIA PRIVATE LIMITED

CIN : U74994MH2017FTC303216
Corporate Office : 346, Patparganj Industrial Area, Patparganj, Delhi, 110092
Regd. Office : 23, Floor-2, Plot-59/61, Arsiwala Mansion Nathalal Parikh Marg, Colaba, Mumbai-400005, Maharashtra

Extract of the Statement of Consolidated Audited Financial Results for the Year Ended 31 March 2022
(All Amounts in Rs. Millions, unless otherwise stated)

	Particulars	For The Year Ended 31 March 2022 (Audited)	For The Year Ended 31 March 2021 (Audited)
1	Total Income from operations	7,650.57	5,007.95
2	Net Loss for the period (before tax, Exceptional and/or Extraordinary Items)	(596.44)	(746.55)
3	Net Loss for the period before tax (after Exceptional and/or Extraordinary Items)	(596.44)	(746.55)
4	Net Loss for the period after tax (after Exceptional and/or Extraordinary Items)	(656.81)	(535.96)
5	Total Comprehensive Income for the period (Comprising Loss for the period after tax and Other Comprehensive Income after tax)	(667.61)	(521.97)
6	Paid up equity share capital (Face value of the share Rs.10 each)	356.92	356.92
7	Other Equity (includes Reserves excluding revaluation reserve)	(2,637.94)	(2,012.74)
8	Net Worth [Refer note (c) below]	589.78	1,199.98
9	Paid up Debt Capital/ Outstanding Debt	2,857.50	2,857.50
10	Earnings per equity share (EPS) of Rs. 10 each:		
	(a) Basic (In Rupees)	(2.21)	(2.03)
	(b) Diluted (In Rupees)	(2.21)	(2.03)
11	Net Debt Equity Ratio	5.18	3.46
12	Debt Service Coverage Ratio	1.55	1.02
13	Interest Service Coverage Ratio	0.37	0.12

Note:

a) The above is an extract of the detailed format of yearly consolidated financial results as on 31st March, 2022 filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the yearly consolidated financial results are available on the website of the Bombay Stock Exchange, i.e. at https://www.bseindia.com/stock-share-price/debt-other/scripcode/957731/debt-corp-announcements/

b) For the items referred per Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Bombay Stock Exchange and can be accessed at https://www.bseindia.com/stock-share-price/debt-other/scripcode/957731/debt-corp-announcements/.

c) The Group has incurred losses of Rs. 656.81 millions (Year ended 31 March, 2021: Rs. 535.96 millions) during the year ended 31 March, 2022 and has accumulated losses of Rs. 2,765.31 millions (As at 31 March, 2021 : Rs. 2,111.19 millions) as of that date resulting in complete erosion of the net worth of the Group. Further, 12.90% Non-Convertible Debentures (NCD), Term loan and accrued interest thereon aggregating to Rs. 5,495.83 millions as at 31 March, 2022 is due for repayment on 30 June, 2023. These conditions indicate existence of material uncertainty, which cast significant doubts about the Group's ability to continue as a going concern and consequently, the ability of the Group to realise its assets and discharge its liabilities (including repayment of NCDs and interest thereon when they fall due) in the normal course of business. The Group's ability to continue as a going concern is dependent on the improvement of the Group's future operations and upon finalising new investors / lenders for equity infusion / debt refinancing. The details are available at https://www.bseindia.com/stock-share-price/debt-other/scripcode/957731/debt-corp-announcements/.

d) The figures for the previous year have been regrouped/ rearranged wherever necessary, to make them comparable to current year classifications.

Place : Delhi
Date: 30.12.2022

Sd/-
Madhur Aneja
Managing Director
(DIN : 00129871)

FOLLOW-UP PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF RESIDUAL EQUITY PUBLIC SHAREHOLDERS OF GENESIS EXPORTS LIMITED

CIN NO: L26919WB1981PLC033906
Registered office:- Eco Centre, Premises No. 803 & 804, 8th Floor, EM Block, EM - 4, Sector - V, Kolkata - 700091
Tel. No.: 91-7604088814/15/16/17; Email: genesis.exports@genesisexp.com; Website: www.genesisexp.com

In pursuance of the Delisting Offer made by Mr. Sushil Jhunjhunwala, Ms. Gyaneshwari Jhunjhunwala, Mr. Ajit Jhunjhunwala, Ms. Nidhi Jhunjhunwala, SKJ Investment Private Limited (hereinafter collectively referred to as **"Acquirers"**) for acquiring up to 1,35,269 fully paid-up Equity Shares of face value of Rs.10.00/- (**"Equity Shares"**) representing 25.07% of the total paid-up equity share capital (**"Offer Shares"**) of Genesis Exports Limited(**"GEL"** or **"the Company"**), 1,27,925 Equity Shares representing 23.71% of the total paid-up equity share capital of the Company were tendered, which had been subsequently accepted by the Acquirers.

This Follow-up Public Announcement (**"FPA"**) is being made in accordance with the provisions of Regulation 27 and such other applicable provisions of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended from time to time, (**"Delisting Regulations"**), made to the Residual Equity Public Shareholders holding Equity Shares of the Company, to tender their Equity Shares.

This FPA is in continuation to and should be read in conjunction with the Initial Public Announcement dated August 20, 2021 (**"IPA"**), Detailed Public Announcement dated November 11, 2021 published on November 12, 2021 (**"DPA"**), the Letter of Offer dated November 11, 2021 (**"LoF"**), the Post Offer Public Announcement published on December 02, 2021 (**"Post Offer PA"**), Exit Offer Letter dated January 06, 2022 (**"Exit Offer Letter"**) and the Delisting Notice issued by the Calcutta Stock Exchange of India Limited (**"CSE"**) vide its notice number bearing reference number 'CSE/LD/15399/2022' dated January 05, 2022 mentioning the effective date of delisting of the Equity Shares of the Company being January 06, 2022 (**"CSE Delisting Notice"**).

All Capitalized terms used but not defined in this FPA shall have the same meaning assigned to them as in the DPA and the LoF.

1. **OUTSTANDING EQUITY SHARES AFTER DELISTING**

   In accordance with Regulation 26 read with Regulation 27 of the Delisting Regulations, all the Residual Equity Public Shareholders of the Company who did not or were not able to participate in the Reverse Book Building process through the Stock Exchange mechanism of BSE Limited, may tender their Equity Shares to the Acquirers at a price of Rs. 965/- per equity share (**"Exit Price"**) for a period of one year starting from the date of delisting of the Equity Shares of the Company i.e. from January 06, 2022 to January 05, 2023 (**"Exit Period"**) and avail the exit opportunity at the Exit Price;

2. **PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS**

   Subject to any regulatory approvals as may be required, the Acquirers intend to make payments on a monthly basis, within 10 working days of the end of the relevant month (**"Monthly Payment Cycle"**). Payments will be made only to those public shareholders who have validly tendered their Equity Shares by following the instructions laid out in the Exit Offer Letter and the application form (**"Exit Application Form"**) enclosed with the Exit Offer Letter.

   The acquirers hereby invite the Residual Equity Public Shareholders to avail the exit opportunity at the Exit Price during the Exit Period. If the Residual Equity Public Shareholders have any query with regards to the Delisting Offer, they should consult the Manager to the Exit Offer or Registrar to the Exit Offer as per the details given below:

MANAGER TO THE EXIT OFFER	REGISTRAR TO THE EXIT OFFER
Chartered Capital and Investment Limited 418-C, "215 Atrium", Andheri Kurla Road, Andheri (East), Mumbai 400 093 **Tel No.:** 022- 6692 4111/6222 **Contact Person:** Mr. Amitkumar Gattani **Email Id:** mumbai@charteredcapital.net **Website:** www.charteredcapital.net **SEBI Registration No:** INM000004018 **Validity:** Permanent **CIN:** L45201GJ1986PLC008577	**Maheshwari Datamatics Pvt. Ltd.** 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700001 **Tel. No.:** +91 33 2248 2248 **Fax No.:** +91 33 2248 4787 **Email:** mdpldc@yahoo.com **Website:** www.mdpl.in **Contact Person:** Mr. S K Chaubey **SEBI Registration No:** INR000000353 **Validity:** Permanent **CIN:** U20221WB1982PTC034886

For and on behalf of Acquirers

Sd/-	Sd/-	Sd/-	Sd/-
Sushil Jhunjhunwala (Acquirer I)	Gyaneshwari Jhunjhunwala (Acquirer II)	Ajit Jhunjhunwala (Acquirer III)	Nidhi Jhunjhunwala (Acquirer IV)

For and behalf of Board of
SKJ Investments Private Limited (Acquirer V)

Sd/-
Sushil Jhunjhunwala
Director

Sd/-
Ajit Jhunjhunwala
Director

Date : Saturday, December 31, 2022
Place: Kolkata

জেলায় জেলায় সাড়ম্বরে পালিত প্রতিষ্ঠা দিবস

রাজ্যের মানুষের অধিকার ফিরিয়ে দিয়েছে তৃণমূল, বললেন মানস

আজকালের প্রতিবেদন

রবিবার তৃণমূলের ২৬তম প্রতিষ্ঠা দিবস সাড়ম্বরে পালিত হল জেলায় জেলায়। শনিবার রাত থেকেই সবুজ আলোয় সেজে উঠেছিল পার্টি অফিসগুলো। তৃণমূল নেত্রী, মুখ্যমন্ত্রী মমতা ব্যানার্জি, দলের সর্বভারতীয় সাধারণ সম্পাদক অভিষেক ব্যানার্জির ছবি দিয়ে সাজানো হয়েছিল চারপাশ। সকালে কার্যালয়ে দলীয় পতাকা উত্তোলন করে কর্মী–সমর্থকেরা কেক, মিষ্টি খাওয়ান একে অপরকে। এরই ইংরেজি নববর্ষের আনন্দে মেতে ওঠেন তাঁরা।

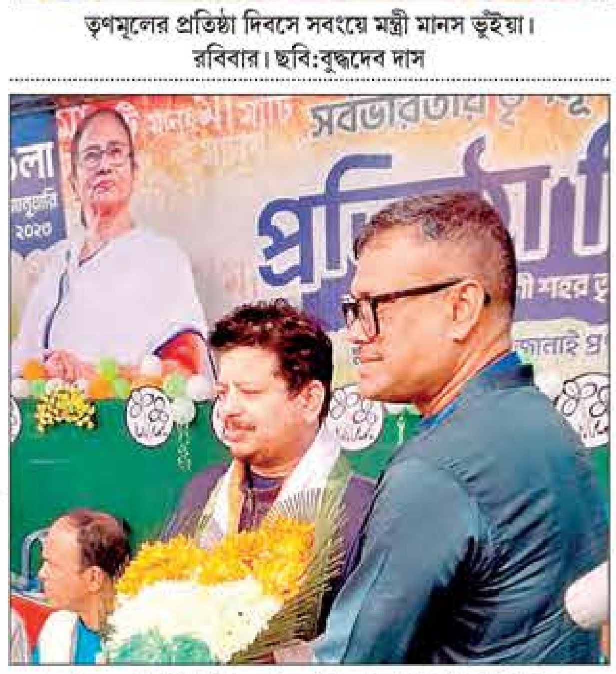
দলের জন্মদিন উপলক্ষে এদিন সবংয়ের দশগ্রাম এ দলের কর্মী–সমর্থকদের নিয়ে মিছিল করেন রাজ্যের মন্ত্রী মানস ভুঁইয়া। পরে একটি সভাও করেন। সেখানে তিনি জানান, ২৫ বছর ধরে মানুষের পাশে থেকে, মানুষকে নিয়ে আন্দোলন করে তাদের অধিকার ফিরিয়ে দিয়েছে তৃণমূল কংগ্রেস। তাই ২০১১ সালে মানুষের আশীর্বাদ নিয়ে বাংলায় যে সরকার প্রতিষ্ঠিত হয়েছে তা 'মা–মাটি–মানুষের সরকার' নাম দিয়েছেন দলের নেত্রী মমতা ব্যানার্জি। মুখ্যমন্ত্রী হওয়ার পর থেকে একের পর এক জনমুখী ও মানবিক প্রকল্পের আওতায় এনেছেন রাজ্যের প্রায় ৯ কোটি মানুষকে।' এদিনের মিছিল ও সভায় উপস্থিত ছিলেন প্রাক্তন বিধায়ক গীতারানি ভুঁইয়া। এদিন ঝাড়গ্রাম শহরে বর্ণাঢ্য শোভাযাত্রা হল। কর্মীদের সঙ্গে নিয়ে জেলা সভাপতি দুলাল মুর্মুর সঙ্গে কার্যালয়ে পতাকা উত্তোলন করেন মন্ত্রী বিরবাহা হাঁসদা। মন্ত্রী বলেন, 'জেলার সব বুথে, অঞ্চলে, ব্লকে সমস্ত স্তরে এদিন প্রতিষ্ঠা দিবসের অনুষ্ঠান হয়।' প্রায় পাঁচ হাজার লোক নিয়ে বড় শোভাযাত্রা হয়। ঝাড়গ্রাম শহরের হিন্দু মিশন স্কুল ময়দান থেকে পুর ময়দান পর্যন্ত বর্ণাঢ্য পদযাত্রায় পা মেলান সকলে।

দলের প্রতিষ্ঠা দিবসে প্রতি বছর অসহায় মানুষের পাশে দাঁড়ান তৃণমূল নেতা মন্ত্রী স্বপন দেবনাথ। এ বছরও সেই ধারাবাহিকতাই পালন করলেন। এবার নাদনঘাটের মেড়তলার পূর্বে বিধায়ক কার্যালয়ে এলাকার ৬৭ জন বিশেষভাবে সক্ষমদের সহায়ক সরঞ্জাম দিলেন স্বপনবাবু। সেইসঙ্গে বিদ্যানগর আদিবাসীপাড়ায় দলের পতাকা তোলার পাশাপাশি দিনভর আদিবাসীদের সঙ্গে কাটালেন স্বপনবাবু।

দলের প্রতিষ্ঠা দিবসে আরামবাগ পুরসভার ৬ নম্বর ওয়ার্ডে তৃণমূল যুবনেতা শেখ বেলালের উদ্যোগে প্রায় ২০০০ দুঃস্থ মানুষের হাতে কম্বল তুলে দেওয়া হয়। এ ছাড়াও বিশেষ চাহিদাসম্পন্ন ১০ জন মানুষের হাতে ট্রাইসাইকেল, ৫ জন দুঃস্থ ও মেধাবী ছাত্রছাত্রীকে আর্থিক অনুদান, দুঃস্থ ও প্রতিভাসম্পন্ন ১২ জন খেলোয়াড়কে বুট, বৃদ্ধ–বৃদ্ধাদের লাঠি উপহার দেওয়া হয়।

তথ্যসূত্র: *বুদ্ধদেব দাস, সোমনাথ নন্দী, চন্দ্রনাথ মুখোপাধ্যায় ও তুফান মণ্ডল*

তৃণমূলের প্রতিষ্ঠা দিবসে সবংয়ে মন্ত্রী মানস ভুঁইয়া। রবিবার। ছবি: বুদ্ধদেব দাস



তৃণমূলের প্রতিষ্ঠা দিবসে কল্যাণীতে আইএনটিটিইউসি–র রাজ্য সভাপতি ঋতব্রত ব্যানার্জি। ছবি: আজকাল

কৃষ্ণনগর পুরসভা

৫ বিরোধী কাউন্সিলর তৃণমূলে

অমিতকুমার ঘোষ
কৃষ্ণনগর, ১ জানুয়ারি

তৃণমূলে যোগ দিলেন কৃষ্ণনগর পুরসভার পাঁচ বিরোধী কাউন্সিলর। এরমধ্যে দুইজন কংগ্রেসের এবং তিনজন নির্দল কাউন্সিলর। ফেব্রুয়ারি মাসে পুরসভা নির্বাচনে এই পুরসভায় ২৫টি ওয়ার্ডের মধ্যে ১৬টিতে তৃণমূল জয়লাভ করে। বাকি নয়টি আসনের মধ্যে চারটি কংগ্রেস, চারটি নির্দল এবং একটি বিজেপি পায়। তৃণমূলের রীতা দাস চেয়ারম্যান হন। রবিবার বিকেলে কৃষ্ণনগর পোস্ট অফিস মোড়ে তৃণমূলের ২৬তম জন্মদিবস উপলক্ষে এক অনুষ্ঠানে এই কাউন্সিলররা তৃণমূল কংগ্রেসে যোগদান করেন। কংগ্রেসের দুই কাউন্সিলর হলেন দেবানন্দ শর্মা এবং মণিকা কর। অন্যদিকে নির্দল কাউন্সিলররা হলেন সুমিত ঘোষ, অসীম বিশ্বাস এবং অয়ন দত্ত। তবে অয়ন দত্ত কংগ্রেসের সমর্থন নিয়ে নির্দল প্রার্থী হিসেবে কাউন্সিলর হয়েছিলেন। এদিনের অনুষ্ঠানে উপস্থিত ছিলেন তৃণমূলের নদিয়া উত্তর সাংগঠনিক জেলা সভাপতি কল্লোল খাঁ, কৃষ্ণনগর শহরের সভাপতি প্রদীপ দত্ত–সহ অনেকেই।

প্রয়াত প্রাক্তন বিধায়ক শতায়ু হরমোহন

চন্দ্রনাথ মুখোপাধ্যায়
কাটোয়া, ১ জানুয়ারি

চলে গেলেন কাটোয়ার 'রূপকার' বিশিষ্ট চিকিৎসক শতায়ু হরমোহন সিংহ। তিনি কাটোয়া বিধানসভার তিন বারের বিধায়ক ছিলেন। সমাজসেবার জন্য তিন বার পেয়েছেন রাষ্ট্রপতি পুরস্কার। তাঁর হাতে গড়া প্রতিষ্ঠান কাটোয়ার 'আনন্দ নিকেতনে'ই শেষ নিঃশ্বাস ত্যাগ করার খবর ছড়াতে হাজার হাজার মানুষ শেষ শ্রদ্ধা জানাতে ভিড় করেন। সিপিএমের টিকিটে কাটোয়া বিধানসভায় লড়ে ১৯৭১, ১৯৭৭ ও ১৯৮২–তে বিধায়ক হন। ১৯৯০–এ দল থেকে বহিষ্কৃত হওয়ার পর অনাথ–আতুর, বিশেষভাবে সক্ষমদের পুনর্বাসনের কাজে ঝাঁপিয়ে পড়েন। রবিবার জন্মভিটে সুদপুর ছুঁয়ে কাটোয়া শহর ও লাগোয়া এলাকায় তাঁর হাতে গড়া প্রতিষ্ঠান হয়ে কাটোয়া শ্মশানে দাহ করা হল তাঁকে। মৃত্যুর সময় রেখে গেলেন দুই পুত্র ও তাঁকে শেষবারের মতো একবার দেখতে আসা হাজার হাজার গুণগ্রাহীকে। তাঁর মৃত্যুতে শোকপ্রকাশ করলেন বামফ্রন্টের চেয়ারম্যান বিমান বসু, সিপিএমের রাজ্য কমিটির সদস্য অচিন্ত্য মল্লিক, মন্ত্রী স্বপন দেবনাথ, বিধায়ক রবীন্দ্রনাথ চ্যাটার্জি–সহ বহু বিশিষ্ট।

হস্তশিল্প মেলার উদ্বোধনে মন্ত্রী চন্দ্রনাথ সিংহ, সভাধিপতি বিধায়ক বিকাশ রায়চৌধুরি। ছবি: প্রতিবেদক

হস্তশিল্পীদের জন্য মুখ্যমন্ত্রী যেন কল্পতরু: চন্দ্রনাথ সিংহ

চন্দ্রনাথ বন্দ্যোপাধ্যায়
বোলপুর, ১ জানুয়ারি

রাজ্যের হস্তশিল্পীদের জন্য মুখ্যমন্ত্রী মমতা ব্যানার্জি ঠিক যেন কল্পতরু। তাঁদের নানান সুযোগ–সুবিধা পাইয়ে দেওয়ার চেষ্টা করছেন। শিল্পীদের তৈরি হাতের কাজ বাজারজাত করার জন্য বিভিন্ন জায়গায় একের পর এক মেলার আয়োজন করেছেন। হস্তশিল্পীরা যাতে তাঁদের তৈরি জিনিস ক্রেতাদের হাতে তুলে দিতে পারেন। ক্রেতারাও সরাসরি হস্তশিল্পীদের কাছ থেকে কম দামে কিনতে পারেন। রবিবার বোলপুরে হস্তশিল্প মেলার উদ্বোধন করে রাজ্যের ক্ষুদ্র কুটির ও মাঝারি শিল্প ও বস্ত্রমন্ত্রী চন্দ্রনাথ সিংহ এই মন্তব্য করেন।

বোলপুরে বিশ্ব ক্ষুদ্র বাজারে রাজ্যের এমএসএমই দপ্তরের উদ্যোগে এই মেলা বসেছে। চলবে ১৬ জানুয়ারি পর্যন্ত। বিভিন্ন জেলার হস্তশিল্পীরা তাঁদের হাতের কাজ নিয়ে মেলায় এসেছেন। মন্ত্রী জানান, হস্তশিল্প মেলার পাশাপাশি বোলপুরের মতো রাজ্যের আরও ৪টি জায়গায় বিশ্ববাজার তৈরি করা হয়েছে, যেখানে হস্তশিল্পীরা তাঁদের নিজেদের হাতের কাজ করবেন এবং সেখানেই ক্রেতাদের হাতে তুলে দিতে পারবেন। বোলপুরে ৫০টি স্টল তৈরি হয়েছে, তার মধ্যে ২৫টি ইতিমধ্যেই বিলি হয়েছে। বাকি ২৫টি হস্তশিল্পীদের বিলি করার প্রক্রিয়া শুরু হয়েছে। তিনি জানান, ইতিমধ্যে ৫,৬৮,৯৮৫ জন হস্তশিল্পীকে সচিত্র পরিচয়পত্র দেওয়া হয়েছে। শুধু তাই নয়, রাজ্যে মাঝারি ও বস্ত্রশিল্পের ব্যাপারেও বিপ্লব এসেছে মমতা ব্যানার্জির হাত ধরে। উন্নত মানের পাওয়ারলুমের অভাবে এখানে প্লান্টের জামার ছিট তৈরি হত না সেভাবে। এখন ৬৫টি পাওয়ারলুম স্থাপন হয়েছে। উন্নত মানের জামা–প্যান্টের ছিট তৈরি হচ্ছে।

মেলার উদ্বোধনী অনুষ্ঠানে হাজির ছিলেন জেলা সভাধিপতি বিধায়ক বিকাশ রায়চৌধুরি, জেলা পরিষদের মেন্টর বিধায়ক অভিজিৎ সিনহা, বোলপুর পুরসভার চেয়ারম্যান পর্ণা ঘোষ, পঞ্চায়েত সমিতির সভাপতি জুলেখা মণ্ডল, এমএসএমই দপ্তরের সচিব দেবাশিস বন্দ্যোপাধ্যায় প্রমুখ।

পানীয় জল সরবরাহের পরিকাঠামোয় তৎপরতা

গৌতম মণ্ডল
গঙ্গাসাগর, ১ জানুয়ারি

সাগরমেলায় প্রতিদিন ৫০ থেকে ৬৫ লক্ষ লিটার জলের প্রয়োজন হয়। লক্ষ লক্ষ পুণ্যার্থী, প্রশাসনিক আধিকারিক ও ব্যবসায়ীদের জন্য পর্যাপ্ত পানীয় জল ও শৌচালয়ে ব্যবহারের জন্য প্রয়োজন হয় এই জল। সাগরমেলায় ভূগর্ভস্থ জলই মিষ্টি জলের একমাত্র উৎস। এছাড়া জল রিজার্ভারে ধরে রেখে পরিশোধন করে পাইপলাইনের মাধ্যমে সরবরাহ করা হয়। রাজ্য সরকারের জনস্বাস্থ্য কারিগরি দপ্তর প্রতি বছর এই জলের ব্যবস্থা করে।

মেলা শুরু ১০ জানুয়ারি। এদিন থেকে ১৭ তারিখ পর্যন্ত নিরবচ্ছিন্নভাবে পরিষেবা দিতে হয়। এবার ভিড় আরও বেশি হতে পারে ধরে নিয়ে জলের পরিমাণও বাড়ানো হচ্ছে। অতিরিক্ত তিনটি বড় রিজার্ভার রাখা হচ্ছে। এগুলিতে

গঙ্গাসাগর মেলা

প্রতিদিন ১০ লক্ষ গ্যালন পানীয় জল ধরে রাখার ব্যবস্থা থাকছে। ভিড়ের জন্য চাহিদা বেড়ে গেলে এই জল ব্যবহার করা হবে। জল সরবরাহের যাবতীয় পরিকাঠামো গড়ে তুলতে এখন যুদ্ধকালীন তৎপরতায় কাজ চলছে মেলা চত্বরে। জনস্বাস্থ্য কারিগরি দপ্তরের দায়িত্বপ্রাপ্ত সুপারিন্টেন্ডিং ইঞ্জিনিয়ার প্রতীক রুদ্র জানিয়েছেন, আগে মেলায় ৯–১০টি ডিপ টিউবওয়েল ছিল। মেলার সময় পাইপলাইনের মাধ্যমে এগুলি থেকেই জল সরবরাহ করা হত। এখন সংখ্যা আরও বাড়ানো হয়েছে। এবার মেলা গ্রাউন্ডে জনস্বাস্থ্য কারিগরি দপ্তর ১১টি গভীর নলকূপ প্রস্তুত রাখছে। পানীয় জল পরিষেবার কাজ শেষ হয়ে গিয়েছে। মুখ্যমন্ত্রী সাগরের প্রস্তুতি পর্যবেক্ষণে এলে সবটাই দেখে নিতে পারবেন। শৌচাগারে জল সরবরাহের বিষয়টিও একই গুরুত্ব সহকারে দেখা হচ্ছে। তৈরি রয়েছে দু'হাজার স্থায়ী শৌচাগার। এছাড়া আরও ৯ হাজার অস্থায়ী শৌচাগার তৈরির কাজ চলছে। সব মিলিয়ে এই খাতে প্রতিদিন দু'লক্ষ লিটার জল সরবরাহ করতে হবে। এর জন্য দুটি পৃথক ডিপ টিউবওয়েল বসানো হয়েছে। এছাড়াও মেলার বিভিন্ন অংশে প্ল্যাটফর্ম করে ৫০০টি অতিরিক্ত অস্থায়ী শৌচাগার গড়া হচ্ছে। সেখানেও ওই টিউবওয়েল থেকেই জল যাবে। এই সব কাজে নজরদারির জন্য একটি আলাদা টিম তৈরি করা হয়েছে বলে প্রশাসন সূত্রে জানা গিয়েছে।

২ দুর্ঘটনায় জেলায় মৃত ৩

পিকনিক করতে যাওয়ার পথে পথদুর্ঘটনায় মৃত্যু হল তিনজনের। রবিবার ঘটনাটি ঘটেছে পুরুলিয়ার সিরকাবাদে ও কালনার বাইগাছির কাছে। এদিন পুরুলিয়ার জয়পুর থানার পিঁপড়া টাঁড় গ্রাম থেকে অযোধ্যা পাহাড়ে পিকনিক করতে যাওয়ার পথে শিরকাবাদের কাছে একটি অটো উল্টে যায়। ঘটনাস্থলে মৃত্যু হয় উমাকান্ত মুদি নামে এক ব্যক্তির। আহত হন ৪ জন। অন্যদিকে, কালনার বাইগাছিতে বাইক উল্টে মৃত্যু হয় বাইক আরোহী ও চালকের। মৃত রাজ মাল (১৭) কালনা শহরের বারুইপাড়া ও অমিত মণ্ডল (২৭) কালনা শহর লাগোয়া জিউধারার বাসিন্দা। রাজ একাদশের পড়ুয়া। স্থানীয়রা দু'জনকে কালনা হাসপাতালে নিয়ে গেলে চিকিৎসকেরা মৃত বলে জানানা।

নতুন বছরে ইছামতী আরতি

বসিরহাট শহরের ইছামতী নদীকে রক্ষা ও ভালবাসার নিদর্শন হিসেবে শুরু হল ইছামতী বন্দনা। ইংরেজি নতুন বছরের সন্ধ্যায় এই অভিনব উদ্যোগে খুশি শহরবাসী। বারানসীর গঙ্গা আরতির মতো এদিন সন্ধ্যায় সুজিত চক্রবর্তীর নেতৃত্বে ১০ জন পুরোহিত বোটঘাটে ইছামতী আরতিতে অংশ নেন। সুজিতবাবু বলেন, বসিরহাটের জনজীবনের সঙ্গে ইছামতী নদী বহু প্রাচীনকাল থেকে জড়িয়ে।

মঠ–মন্দির, পর্যটন কেন্দ্রে উপচে পড়ল ভিড়

আজকালের প্রতিবেদন

ইংরেজি নববর্ষে ভিড় উপচে পড়ল জেলার পর্যটন কেন্দ্রগুলিতে। দিঘা থেকে জঙ্গলমহলে পুরুলিয়া, বাঁকুড়া, ঝাড়গ্রামে ঢল নাম পর্যটকের। পিকনিক স্পটগুলিতেও তিলধারণের জায়গা ছিল না। অন্যদিকে ধর্মস্থানেও ভিড় ছিল চোখে পড়ার মতো। কামারপুকুর শ্রীরামকৃষ্ণ মঠ থেকে তারাপীঠ, হাজার হাজার ভক্তের সমাগম ঘটে। কোথাও কোনও অপ্রীতিকর ঘটনা যাতে না ঘটে তার জন্য কড়া নজর ছিল পুলিশ–প্রশাসনের।

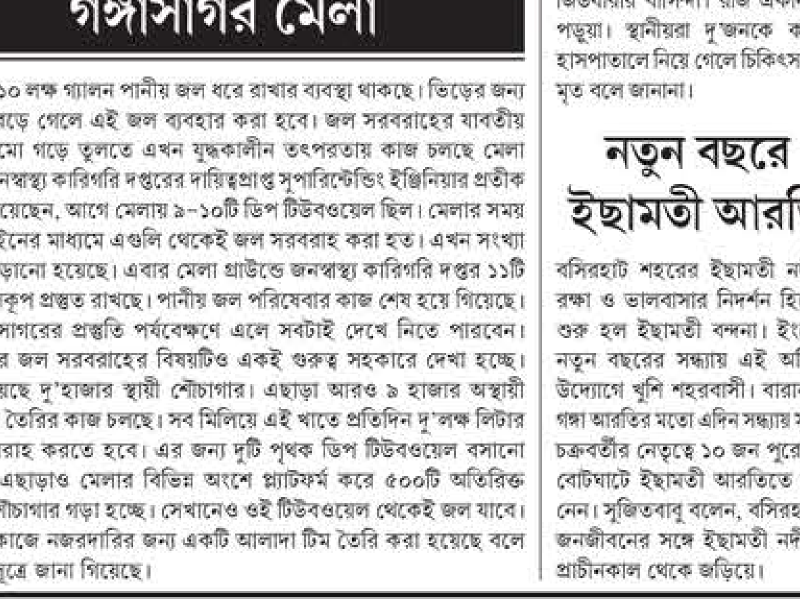
পর্যটকের ঢল নামে পুরুলিয়ার জয়চণ্ডী পাহাড়, অযোধ্যা পাহাড় থেকে শুরু করে কাঁসাই নদীর পাড়ে। সকাল থেকে দেখা গেল মানুষের থিকথিকে ভিড়। অযোধ্যা পাহাড়ে পুলিশি সহায়তা কেন্দ্রগুলিতে বহু মানুষকে সহায়তা করা হয়েছে পুলিশের পক্ষ থেকে।

বর্ষবরণের আনন্দে

মহিলা পুলিশের উইঙ্গার দলও পাহাড়ে টহলদারি চালায়। বাঁকুড়ার শুশুনিয়া পাহাড় লাগোয়া শিউলিবনায় নববর্ষকে স্বাগত জানাতে এদিন হাজির হয়েছিলেন ৬–৭টি জেলার কয়েকশো আদিবাসী মানুষ। এদিকে, গত দশ বছরের ধারা বজায় রাখলেন বিষ্ণুপুরের চকবাজারের বাসিন্দা সদানন্দ দত্ত। রবিবার সকালে সেখানকার বিখ্যাত লালবাঁধের জলে ২০২৩ বার ডুব দিয়ে বর্ষবরণ করলেন তিনি। এদিন মাইথন ড্যাম আর পাহাড়ের নীচে পিকনিক করতে আসেন প্রচুর মানুষ। বাড়তি আকর্ষণ ছিল ড্যামের জলে নৌকাবিহার। মাইথনের থার্ড ডাইক, সিধাবাড়ি–সহ প্রতিটি পিকনিক স্পটে পর্যটকদের ঢল ছিল চোখে পড়ার মতো। বর্ধমানের রমনাবাগান অভয়ারণ্য ও জেলার পিকনিক স্পটগুলিতেও মানুষের ঢল নামে।

এদিন ছিল কল্পতরু উৎসব। উৎসব উপলক্ষে দূর–দূরান্ত থেকে বহু ভক্ত কামারপুকুর রামকৃষ্ণ মঠে ভিড় করেন। সকাল থেকেই তাঁরা শ্রীরামকৃষ্ণের দর্শনের জন্য দীর্ঘ লাইনে অপেক্ষা করতে থাকেন। এদিন সকাল থেকেই আরতি, বিশেষ পুজোপাঠ, ধর্মালোচনা ইত্যাদির আয়োজন করা হয়। তারাপীঠ, বক্রেশ্বর–সহ বিভিন্ন মন্দিরে পুজো আর দেদার পিকনিকের সৌজন্যে পর্যটকদের বাঁধভাঙা জোয়ারে ভাসল লালমাটির বীরভূম। তারাপীঠ থেকে শান্তিনিকেতন, বক্রেশ্বর থেকে বীরচন্দ্রপুর, নলহাটি থেকে নানুর, কেঁদুলি থেকে কঙ্কালীতলা— সর্বত্রই এদিন ছিল একই ছবি। মায়াপুরে ইসকন মন্দিরে এদিন লক্ষাধিক মানুষের সমাগম হয়। ইসকনের নিজস্ব ৯টি রান্নাঘর থেকে প্রায় ৪০ হাজার মানুষ দুপুরের আহার বা প্রসাদ খেয়েছেন। ইসকনের মন্দির চত্বরের বাইরে থাকা খাবারের দোকানগুলিও এদিন ছিল ভিড়ে ঠাসা।

তথ্যসূত্র: *দীপেন গুপ্ত, আলোক সেন, দেবব্রত ঘোষ, বিজয়প্রকাশ দাস, তুফান মণ্ডল, অনুপম বন্দ্যোপাধ্যায় ও অমিতকুমার ঘোষ*



কামারপুকুর শ্রীরামকৃষ্ণ মঠে কল্পতরু উৎসবে ভক্তের ঢল। ছবি: তুফান মণ্ডল